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Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (T.A.) No. 853 of 1987.

S.K. Asthana

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Petitioner.

Versus

Union of India & others

.....

Respondents.

Hon'ble Ajay Johri, A.M.

Sri P. Mathur, learned counsel for the respondents, No.1 to 5, has filed an application saying that as a subsequent development the transfer order dated 6.9.1981 has been cancelled by the Divisional Railway Manager, Lucknow in terms of the office letter No. E-II/283/TC-TTE/87, dated 4.5.1987 and accordingly the petitioner has been posted as Travelling Ticket Examiner in the Lucknow Division. Thus the claim, which was the subject matter of the petition, has been granted by the answering respondents. Hence the writ petition has become infructuous.

2. No one has appeared on behalf of the petitioner.
3. Under the above circumstances the application (Writ Petition No. 4998 of 1981) is dismissed as having become infructuous. Parties will bear their own costs.

*3/5/88*  
MEMBER (A).

Dated: August 16, 1988.

PG.